



2026:AHC:23831

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1586 of 2026

Om Prakash Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar, Nirbhay Singh
Counsel for Respondent(s)	:	C.S.C., Manvendra Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dinesh Kumar, learned counsel for the writ petitioner as well as learned Standing Counsel and Sri Manvendra Singh, learned counsel for the respondent.

2. The case of the writ petitioner is that he was appointed as a Class III employee on 27.12.1985, and he promoted as Head Clerk on 14.08.2012 and superannuated on 31.03.2025 and the petitioner no. 2 was appointed as Junior Assistant, promoted as Senior Assistant and retired on 30.06.2021. According to the writ petitioner, they are not being paid leave encashment.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, District Basic Education Officer, Mahoba.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Basic Education Officer, Mahoba by **20.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months.

(Vikas Budhwar,J.)

February 4, 2026

Rajesh